

**Forest Based Industries in States**

1228. SHRI KASHIRAM RANA:  
SHRI HARIKEWAL PRASAD:  
SHRI SRIKANT JENA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up forest based industries in various States/Union Territories;

(b) if so, the details thereof; and

(c) the number of applications received in this regard and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). The Ministry of Industry do not have any proposal at present to set up forest based industries in the medium and large sectors. However, three proposals have been received from M/s. Hindustan Paper Corpon. Ltd., a Central Public Sector Undertaking, and its subsidiary, for manufacture of news print at their existing units within their overall licensed capacities. While disposing of such applications, Government take into account the environmental and ecological aspects and the provisions of the National Forest Policy.

**Industrial Output Index**

1229. SHRI SUDHIR GIRI: Will the PRIME MINISTER be pleased to state the details of the industrial output index in 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): According to the latest informa-

tion available on the Index of Industrial production compiled by Central Statistical Organisation, the overall rate of growth during April- November 1991 was (-) 0.9%. the rates of growth in the mining, manufacturing and electricity sectors were (-) 1.6%, (-)2.3% and 7.8% respectively during the same period.

**Rural Development Projects In Bihar**

1230. SHRI RAMDEV RAM: Will the PRIME MINISTER be pleased to state:

(a) the details of the on-going rural development projects in Bihar, district-wise;

(b) the funds allocated by the Government during the last three years and in the current year, year-wise and projects -wise; and

(c) the steps proposed to be taken to complete all these projects on schedule?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) and (b). The district-wise information about rural development projects in Bihar is not maintained by the Government. However, the funds allocated by Government to Bihar for implementation of various Centrally sponsored Programmes like Jawahar Rozgar Yojana (JRY), Integrated Rural Development Programme (IRDP) and Accelerated Rural Water Supply Programme (ARWSP) during 1989-90, 1990-91 and 1991-92 are given in the enclosed statement

(c) The rural development programmes are ongoing programmes and are continuing on a year to year basis.

**STATEMENT**

Name of the Programme	Year	(Rs. in lakh) Funds allocated
Jawahar Rozgar Yojana *	1989-90	38711.91
(JRY)	1990-91	38466.78
	1991-92	38466.78

<i>Name of the Programme</i>	<i>Year</i>	<i>(Rs. in lakh) Funds allocated</i>
Integrated Rural Development Programme (IRDP)	1989-90 1990-91 1991-92	11025.89 11025.89 10361.80
Accelerated Rural Water Supply Programme (ARWSP)	1989-90 1990-91 1991-92	2710.00 2710.00 2999.00

\* Including state share

**Amount spent on Furnishing and Maintenance by CIL**

1231. ACHARYA VISHWANATH DAS SHASTRI: Will the Minister of COAL be pleased to state:

(a) the amount spent by the Coal India Limited on furnishing and maintenance during the last three years, year-wise; and

(b) the items on which the amount was spent?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P. A. SANGMA): (a) and (b). The information is being collected and to the extent available will be laid on the Table of the House.

[English]

**Panchayati Raj Bill**

1232. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are contemplating to bring a comprehensive Panchayati Raj Bill to delegate more powers to the Panchayats for the rural development activities; and

(b) if so, the salient features thereof

and the time by which the Bill is likely to be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) and (b). The Constitution (Seventy-second Amendment) Bill, 1991 relating to Panchayats has been introduced in the Lok Sabha on 18.9.1991. The Bill is now pending before a Joint committee of Parliament.

**Maruti Cars for handicapped**

1233. SHRI SHANKERSINGH VAGHELA: Will the PRIME MINISTER be pleased to state:

(a) whether any exemption from excise duty was applicable on the maruti cars designed for handicapped;

(b) whether from December, 1990 till date the cost of Maruti car designed for handicapped has gone up by about Rs. eighty thousand due to withdrawal of this exemption;

(c) whether the Government propose to waive excise duty on such cars to bring down the cost; and

(d) whether some other car companies